

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 787 of 2010

(Arising out of Order-in-Appeal No. 183(DK)ST/JPR-I/2010 dated 30.04.2010
passed by the Commissioner of Central Excise (Appeals-I), Jaipur)

DATE OF HEARING : 08.12.2017

DATE OF DECISION : 08.12.2017

CCE, Jaipur-I

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Appellant

(Rep. by Sh. R. Kumar, DR)

VERSUS

M/s Argus Marketing

....

Respondents

(Rep by NONE)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. B. RAVICHANDRAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 58638/2017

PER B. RAVICHANDRAN :

The present appeal is filed by the Revenue against the
Order-in-Appeal No. 183(DK)ST/JPR-I/2010 dated 30.04.2010
passed by the Commissioner of Central Excise (Appeals-I), Jaipur.
The period in dispute is April to September, 2006.

2. In the impugned order, the Commissioner has allowed
the appeal of the assessee-Respondents on the question of